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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Registration O.A. No. 1 of 1994

Shiv Om Jauhari Applicant.

Versus

The Director General of Works,
C.P.W.D., Nirman Bhawan, New
Delhi and others Respondents.

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Hon. Mr. S. Das Gupta, Member (A)
Hon. Mr. T.L. Verma, Member (J)

(By Hon. Mr. S. Das Gupta, Member (A))

Heard Sri O.P. Gupta, learned counsel
for the applicant.

2. The brief facts of the case are that the applicant had served a tenure in Arunchal Pradesh along with others and he has claimed certain allowances like deputation allowance etc. It is stated that only some of the dues have been cleared but certain other dues are still pending. It has also been stated that in respect of Sri P.P. Borthakar, who has also similarly placed as the applicant, all payment of dues have been made to him. It is stated that the representation of the applicant is still pending with the respondents in respect of payment of his dues. By the enclosure A-8 and A9, the case of the applicant has been referred to the competent authority under the Government of Arunchal Pradesh for finalisation of the long outstanding dues of the applicant.

2. In the facts and circumstances of the case, we are of the view that the respondents may consider the request of the applicant and in case the payment claimed by the applicant are due to be paid to him, the same may be paid within a period of 3 months from the date of communication of this order. In case, the respondents are of the view that the said payment are not due to him, the same may also be communicated to the applicant by a reasoned and speaking order within the period already specified.

3. The application is disposed of ~~with~~ ^{at} the admission ~~stated~~ ^{stage} with the above directions. There will be no order as to the costs.

V. S. Shrivastava
Member (J.)

W. R.
Member (A)

Dated: 10.1.1994

(n.u.)